GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2200

TO BE ANSWERED ON THE 15TH MARCH, 2022/ PHALGUNA 24, 1943 (SAKA)

CRIME AGAINST TRANSGENDER PEOPLE

2200. SHRI MADDILA GURUMOORTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Crime Records Bureau (NCRB) maintains statistics of crimes against sexual minorities like transgenders as a separate category;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government can enlist the interventions taken to reduce crime against the transgender people and their budgetary allocation; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

- (a) & (b): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available till the year 2020. The Crime-Headwise cases registered, total victims and transgender victims under Cognizable IPC Crimes during the year 2020 is at Annexure.
- (c) & (d): Ministry of Social Justice & Empowerment has enacted "The Transgender Persons (Protection of Rights) Act, 2019" and thereafter

Transgender Persons (Protection of Rights) Rules, 2020 have been formulated. Under the Act, any act of violence, mental or physical, against a transgender person is punishable.

Further, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against transgenders rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, Ministry of Home Affairs has issued an advisory to all States/ UTs with a request to initiate necessary measures in terms of the Transgender Persons (Protection of Rights) Act and Rules and undertake necessary sensitization programmes for the Police officials.

Ministry of Social Justice and Empowerment has launched a scheme "SMILE - Support for Marginalized Individuals for Livelihood and Enterprise", which includes sub-scheme 'Comprehensive Rehabilitation for Welfare of Transgender Persons'. The focus of the sub-scheme is on rehabilitation, provision of medical facilities and intervention, counselling, education, skill development, economic linkages to the transgender persons. The sub-scheme also has a provision of Transgender Protection

Cell under Director General of Police of every State/UT to monitor cases of offences against Transgender persons and to ensure timely registration, investigation and prosecution of such offences. The total budget of Subscheme 'Comprehensive Rehabilitation for Welfare of Transgender Persons' is Rs. 265 crores from the Financial Years 2021-22 to 2025-26.

Crime Heads-wise Cases Registered (CR), Total Victims (TVIC) and Trangender Victims out of Total Victims (TRVIC) under Cognizable IPC Crimes during the year 2020

S.			2020		
No.	Crime Heads	CR	TVIC	TRVIC	
1	Murder	29193	30183	10	
2	Culpable Homicide not amounting to Murder	3512	3943	18	
3	Causing Death by Negligence	126779	140836	46	
4	Dowry Deaths	6966	7045	0	
5	Abetment of Suicide	8816	9257	29	
6	Attempt to Commit Murder	57831	63843	3	
7	Attempt to commit Culpable Homicide	9196	10425	0	
8	Attempt to Commit Suicide	1685	0	0	
9	Miscarriage, Infanticide, Foeticide and Abandonment	1634	1662	0	
10	Hurt	578641	621184	61	
11	Wrongful Restraint/Confinement	19061	19602	7	
12	Assault on Women with Intent to Outrage her Modesty	85392	87018	0	
13	Kidnapping and Abduction	84805	88590	2	
14	Human Trafficking	947	1826	0	
15	Exploitation of Trafficked Person	130	162	0	
16	Selling of Minors for Prostitution	14	20	0	
17	Buying of Minors for Prostitution	1 20046	20152	0	
18	Rape Attended to Commit Bone	28046	28153	0	
19	Attempt to Commit Rape	3741	3820	0	
20	Unnatural Offences Offences Affecting the Human Body/Tetal)	826 1047216	852	193	
A.	Offences Affecting the Human Body(Total)	1047216	1118422	182	
21 B.	Offences against the State (Total)	172	173 173	0	
22	Offences against the State (Total) Unlawful Assembly	12220	0	0	
23	Riots	51606	61907	4	
24	Offences promoting enmity between different groups	1886	1916	0	
25	Affray	5395	6209	0	
C.	Offences against Public Tranquillity (Total)	71107	70032	4	
26	Theft	493172	498722	12	
27	Burglary	86223	87276	4	
28	Extortion & Blackmailing	9722	9866	1	
29	Robbery	24107	24491	4	
30	Attempt to Commit Dacoity/Robbery	508	509	0	
31	Dacoity	2573	2735	2	
32	Making Preparation and Assembly for committing Dacoity	3098	0	0	
33	Criminal Misappropriation	339	340	0	
34	Criminal Breach of Trust	17358	17674	2	
35	Dishonestly Receiving/Dealing-in Stolen Property	6483	6516	0	
D.	Offences against Property (Total)	643583	648129	25	
36	Counterfeiting	672	680	0	
37	Forgery, Cheating & Fraud	127724	131020	1	
E.	Offences Relating to Documents & Property Marks (Total)	128396	131700	1	
38	Offences relating to Elections	658	677	0	
39	Disobedience to order duly promulgated by Public Servant	612179	387678	0	
40	Harbouring an Offender	164	167	4	
41	Offences relating to Adulteration or Sale of Food/Drugs	5165	5200	0	
42	Rash Driving on Public way	312777	340972	1	
43	Obstruction on Public way	54952	33204	0	
44	Sale of obscene Books/Objects	102	104	0	
45	Obscene Acts and Songs at Public Places	26485	26735	0	
46	Offences relating to Religion	1749	1799	0	
47	Cheating by Impersonation	585	592	0	
48	Offences related to Mischief	2796	2794	1	
49	Arson	7615	7771	0	
50	Criminal Trespass	40818	42419	0	
51	Cruelty by Husband or his Relatives	111549	112292	0	
52	Circulate False/Fake News/Rumours	1527	1535	2	
53	Criminal Intimidation	115297	122755	8	
54	Insult to the Modesty of Women	7065	7250	0	
F.	Miscellaneous IPC Crimes(Total)	1301483	1093944	16	
55	Other IPC crimes	1062399	767047	8	
	Total Cognizable IPC crimes	4254356	3829447	236	

Source: Crime in India

Note: Total Victims(TVIC) includes Male Victims+FemaleVictims+Transgender Victims